

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 26 of 1995

Wednesday, this the 8th day of March, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. KT Kariambu,
S/o KT Kannan,
Puthiyakandam,
Post Cheruvathur,
Kasaragod District-671313. Applicant

By Advocate Mr. Shri Hari Rao

Vs.

1. The General Manager,
Western Railway,
Church Gate, Bombay-20.
2. The Divisional Railway Manager,
Vadodara Division,
Prathap Nagar, Vadodara,
Gujarat - 390 004.
3. The Senior Divisional Personnel Officer,
Vadodara Division,
Prathap Nagar, Vadodara,
Gujarat - 390 004. Respondents

By Advocate Mr. PA Mohammed

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

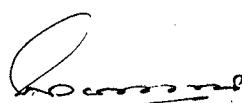
Applicant approached this Tribunal with the grievance that his retiral dues were not paid in time. He claims interest at the rate of 22% from the due date, till the date of payment. It is submitted by learned counsel for respondents that the delay was due to late receipt of information relating to pension from the former employer of applicant, namely the Ministry of Defence. In the light of the statement, we do not see any justification to mulct respondent Railways with penal

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interest. However, applicant had to approach this Tribunal to get the pension and he must be compensated for the costs incurred by him. While recording the submission that payments have been made, we direct respondents to pay Rs. 1,500/- (Rupees One thousand five hundred only) as costs to applicant. Costs will be paid within two months from today.

2. The Original Application is disposed of as aforesaid.

Dated the 8th March, 1995



SP BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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